

12 hrs.

SOME HON. MEMBERS rose

*(Interruptions)***

MR. DEPUTY SPEAKER : All of you please sit down. Don't record.

*(Interruptions)***

MR. DEPUTY-SPEAKER : Hon. Members, every day I need not tell you that you must sit down; then, one by one will be called and he may say something...*(Interruptions)* How can I hear all of you at the same time? Why can't you have some sort of a self-discipline? *(Interruptions)* Please sit down. I will go to the next item of the agenda. Then, you cannot do anything. I am telling you. Are you sitting down or not?—No.

*(Interruptions)***

MR. DEPUTY-SPEAKER : I am going to the next item of the agenda. Papers to be laid on the Table.

*(Interruptions)***

MR. DEPUTY-SPEAKER : Don't record anything.

*(Interruptions)***

[Some Hon. Members then left the House]

12.02 hrs.

PAPERS LAID ON THE TABLE**Statement of value of import Contemplated in 1983-84.**

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : I beg to lay on the table a statement (Hindi and English versions) regarding value of import contemplated in 1983-84, in pursuance of an assurance given on the 5th April 1983 while replying to the discussion on the Demands for Grants of the Ministry of Defence for 1983-84. [Placed in Library. See No. LT-6628/83].

Notification under Monopolies and Restrictive Trade Practices Act.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the table copy of Notification No. S.O. 355 (E) (Hindi and English versions published in Gazette of India dated the 6th May, 1983 directing that the provisions of section 21 and section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of an industry or service specified in the Schedule to notification, under sub-section (3) of section 22A of the said Act. [Placed in Library See No. LT-6629/83].

Notifications under Employees Provident Funds and Miscellaneous Provisions Act and Apprentices Act.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI V. SHIVRAJ PATIL) I beg to lay on the table :

(1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 321 in Gazette of India dated the 16th April, 1983, under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. L1-6630/83]

(2) A copy of Notification No. S.O. 1808 (Hindi and English versions) published in Gazette of India dated the 9th April 1983 containing Order determining the ratio of trade apprentices to workers, other than unskilled

workers in the building and furniture trade group, under sub-section (3) of sections 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-6631/83.]

Notifications under Oil and Natural Gas Commission Act.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the table: